

IN THE HIGH COURT OF JHARKHAND AT RANCHI  
B.A. No. 8101 of 2021

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Kadim Khan. ....**Petitioner**  
Versus  
The State of Jharkhand. ...**Opposite Party**  
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Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

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For the Petitioner : Mr. Jitendra Nath Upadhyay, Advocate  
For the State : Mr. V.N. Jha, A.P.P.  
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02/6-9-2021 Heard the parties.

So far as defect no. 5 (e) is concerned, learned counsel for the petitioner undertakes to remove the same once the situation normalizes. As regards the rest defects are concerned, the same are ignored.

The petitioner is an accused in connection with Chandil P.S. Case No. 168 of 2020, G.R. No. 824 of 2020.

The petitioner was apprehended by the police and from his possession, an USA made pistol loaded with three cartridges was recovered. Although the petitioner has got criminal antecedents but regard being had to the fact that the petitioner is in custody since 20.09.2020, the petitioner, named above, is directed to be released on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only), with two sureties of the like amount each to the satisfaction of learned S.D.J.M, at Seraikella in connection with Chandil P.S. Case No. 168 of 2020, G.R. No. 824 of 2020.

(Rongon Mukhopadhyay, J)

*Rakesh/-*